

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,**

**ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 14<sup>th</sup> day of March, 2019

Present:

**Hon'ble Rakesh Sagar Jain, Member (J)**

**Original Application No. 330/684 of 2011**  
(U/S 19, Administrative Tribunals Act, 1985)

Bijay Kumar, S/o Late Lekh Ram  
R/o Q. No. 7-B, Police Colony,  
East Central Railway, Mughalsarai,  
District Chandauli., U. P.

.....Applicant.

By Advocates – Shri S. M. Ali

**VERSUS**

The Union of India through the General Manager, East Central Railway,  
Hajipur, Bihar & Others.

..... Respondents.

By Advocate : Shri Atul Kumar Sahi

**ORDER**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain (A) :**

1. List revised.
2. None present for the applicant. There is illness slip of Shri Atul Kumar Sahi, Advocate for the respondents.
3. On perusal of file, it is seen that on the last dates i.e. on 13.03.2018, 11.01.2019 and 15.02.2019 counsel for the applicant was not

present to pursue the case. Today also, no one is present on behalf of the applicant. It seems that the applicant has lost interest in pursuing the case. Accordingly, O.A. is dismissed in default and for non prosecution.

4. No order as to costs.

**(RAKESH SAGAR JAIN)**

**MEMBER-J**

/Shashi/